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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ _____ /A

From :- Shri Saptarshi Garg
Joint Registrar (Vigilance)
Gauhati High Court
Guwahati.

To,
The Registrar,
Gauhati High Court,
Kohima Bench.

Dated Guwahati, the June, 2022

Sub:- **Permission to avail Home Travel Concession**

Ref:- Your letter No. HC(K)/4/2018/REG/182 dated 10.06.2022.

Sir,

With reference to the above, I am directed to inform you that Shri Atoka Achumi, Joint Registrar, Gauhati High Court, Kohima Bench has been granted permission to avail Home Travel Concession (HTC) for the current block period of 2022-2023 along with his family for the journey to his home town ancestral Keltomi village in Zunheboto District, Nagaland w.e.f. 08.07.2022 to 16.07.2022 during summer vacation, by the shortest possible route, as per existing Rules.

Shri Achumi may be informed accordingly.

Yours faithfully,

self

JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/4293 - 4295 /A. dated 14/6/22
Copy to:-

1. The Principal Accountant General, (A&E), Kohima, Nagaland.
2. Shri Atoka Achumi, Joint Registrar, Gauhati High Court, Kohima Bench, Kohima.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court.

[Signature]
JT. REGISTRAR (VIGILANCE)

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